

ultras in areas adjoining Jammu, additional Coys have been deployed, additional Border Out Posts have been established, observation towers have been erected and Patrolling has been intensified.

(c) Border fencing, flood lighting wire obstacles have been provided in selected stretches of the Indo-Pak Border. The benefit is of the flood lighting are as under:

- (i) the area is illuminated and the movement of miscreants is observed from a distance.
- (ii) it has a deterrent effect on miscreants for fear of exposure.
- (iii) This gives an advantage to the naka parties to have aimed fire on the miscreants.

#### **Purchase of Phosphoric Acid**

8206. SHRI ERA ANBARASU: Will the Minister of AGRICULTURE be pleased to state:

(a) whether any enquiry is being conducted into the purchase of phosphoric acid and the contracts entered into for the purchase of phosphoric acid during the last year; and

(b) if so, the stage of the enquiry and the names of the persons against whom the enquiry is being conducted?

THE MINISTER OF STATE IN THE DEPARTMENT OF RURAL DEVELOPMENT IN THE MINISTRY OF AGRICULTURE (SHRI UPENDRA NATH VERMA): (a) and (b). Central Bureau of Investigation are conducting discreet verifications into the purchase of phosphoric acid during the year 1989-90. The matter is still under enquiry. The facts of the case will become known only after the verifications have been completed.

#### **Package Relief to Victims of Terrorists in Punjab**

8207. SHRI YASHWANTRAO PATIL: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Punjab Government has announced a new comprehensive package scheme for relief to the victims of the terrorists activities in Punjab;

(b) if so, the details thereof; and

(c) the number of persons or families given relief thereunder during 1989-90 and the expenditure incurred thereon?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SUBODH KANT SAHAY): (a) and (b). The package of relief available to different categories of victims of terrorist violence in Punjab has been reviewed by the Govt. of Punjab and rates of compensation and ex-gratia grants have been raised. For innocent civilians, victims of terrorist violence/action by security forces acting in aid of civil power, ex-gratia grant for next of the kin of those killed has been raised from Rs. 20,000/-, to Rs. 50,000/- lump sum cash relief to 100% disabled persons has been enhanced to Rs 5,000/- would be admissible in addition to the total reimbursement of expenditure on medical treatment of the injured persons. Similarly subsistence allowance for the widows. etc. has been enhanced to Rs. 1000/- per month. Maximum limits of compensation for damage to buildings, merchandise and private vehicles has been raised to Rs. 1 lakh. A pool of persons affected by terrorist violence who are eligible for employment would be created district-wise and paid Rs. 1000/- per month continuously from the date of registration till such persons are absorbed regularly in Govt. departments. Education and other facilities are also included in the package.

(c) Information in this regard is awaited from the Government of Punjab.

#### **Nexus Between Smugglers, Drugs Peddlers and Terrorists**

8208. SHRI J. CHOKKA RAO:  
DR. LAXMINARAYAN PANDEY.

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether government are aware that there is a nexus between smugglers and drug peddlers with the terrorists in Punjab and Jammu and Kashmir; and

(b) if so, the steps taken by Government to smash this network and the success achieved in this regard so far?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SUBODH KANT SAHAY): (a) and (b). Government are aware that the terrorists receive assistance from abroad in the form of arms & ammunition etc. through some smugglers and drug peddlers. A drive against active smugglers, who may be involved in such activities, is continuing.

**Committee on Development of Roads and Bridges**

8209. SHRI BANWARI LAL PUROHIT:  
SHRI KUSUMA KRISHNA MURTHY:

Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) whether Government have constituted a committee on development of roads and bridges constructing industry and also for supervision of the construction of roads and its maintenance;

(b) if so, the details of composition, function etc., of the committee; and

(c) the time by which it is likely to submit its report?

THE MINISTER OF SURFACE TRANSPORT (SHRI K.P. UNNIKRIISHNAN): (a) Yes, Sir. The Government has constituted a Committee to study various aspects of the development of road and bridge contracting industry. However, the Committee is not dealing with supervision of the construction of roads and their maintenance.

(b) The composition, functions and terms of reference of the Committee are given in the government Order dated 5.2.1990 under the heading statement.

(c) By June, 1990.

**STATEMENT**

**Government order referred to in Part (b) of the answer to Lok Sabha unstarred question No. 8209 for 10.5.1990**

**No. RW/NH-11024/2/89-DO.I  
Government of India Ministry of Surface Transport  
(Roads Wing)**

TELEGRAMS

'ROADIND'

TRANSPORT BHAVAN,  
NO.1, PARLIAMENT STREET.

New Delhi, the 5th February, 1990.

**ORDER**

SUBJECT:— Constitution of a Committee on development of Road and Bridge Contracting Industry.

1. The quality of construction of road and bridge works in the country has not been